

now, later, in the next session. This matter, as you were pleased to say, cannot be taken on a motion for adjournment. The whole Report should be studied and the matter discussed then.

**Dr. Ram Sbbhag Singh (Sasaram):** Is it open to Government to express their view just on the eve of the session of the House on this matter, especially when the hon. Minister says that the House is free to discuss it in the course of the budget debate relating to the Railways?

**Shri Jagjivan Ram:** Is the hon. Member asking what should be the procedure?

**Shri Jawaharlal Nehru:** I must say that the hon. Member's suggestion is rather odd, this being announced on the eve or the morning of the meeting of the House. It has no relation to the fact. A Ministry of Government appoint a Committee on technical matters. They come to their conclusions about the Report of the Committee. It has no relation to the fact of the meeting of the House. It is open to the House to disagree with the Government's views or to vary them or to accept them. But Government have to deal with the Report of the Committee. A technical examination of it cannot await a discussion in the House.

**Shri Sinhasan Singh (Gorakhpur):** May I say one word on this?

**Mr. Speaker:** No, I am sorry. There is no end to this discussion. So far as the adjournment motion is concerned, I cannot give my consent to it.

This is, no doubt, an important matter. When a Committee has been appointed by Government, it is open to the Government to come to any conclusion about its Report, one way or the other. It is equally open to this House, if it wants, to have an opportunity to discuss the matter and bring it pointerly to the notice of the Government and to the country, that Government's decision is wrong or otherwise incorrect. It is open to hon. Members to table a motion to this effect.

So far as the time factor is concerned, during this session time does not seem to be available. But I will allow representative Members to discuss this matter during the Railway Budget debate. Copies of the Report are available here and hon. Members may make their submissions. If still, there are many other matters which have to be discussed on the floor of the House, I shall try to find time either in this session, if it is possible, or during the next session. Under the circumstances, I do not feel called upon to give my consent to this motion for adjournment.

As regards discussion of the matter, as I pointed out, nothing will be stifled. Let us hear what exactly happened regarding these recommendations and the decision of the Government. If still the House is not satisfied with it and wants to have a fuller discussion, I will certainly allow some time.

**Shri Mohamad Imam (Chitaldrug):** May I request that copies of the Report may be circulated to all hon. Members? Provision of five copies in the Library will not be sufficient.

**Mr. Speaker:** As many hon. Members as want to have copies will kindly intimate to Secretary. We will try to get copies.

**Shri Mohamed Imam:** If the Report is just placed on the Table of the House, I am afraid we cannot all of us go through it.

**Mr. Speaker:** Why should it be circulated to every hon. Member? All hon. Members who want to have copies, may write to Secretary.

#### PANEL OF CHAIRMEN

**Mr. Speaker:** I have to inform the House that under rule 9(1) of the Rules of Procedure and Conduct of Business, I have appointed the following persons as Members of the Panel of Chairmen: Sardar Hukam Singh, Pandit Thakur Das Bhargava, Shri Barman, Shrimati Renu Chakravarty, Shri Frank Anthony and Shri A. M. Thomas: